

19.06 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1992-93."

The motion was adopted.

SHRI MANMOHAN SINGH: I introduce** the Bill.

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1992-93, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1992-93, be taken into consideration."

SHRI RAM NAIK (Bombay North): I have given a notice to speak.

MR. SPEAKER: I have seen your notice. I must congratulate you for your study and intelligence with which you are raising it. But you know we are passing the Appropriation (Vote on Account) Bill only. You will have

opportunity to raise it later on. If this debate is coming to a close today itself, I would have certainly allowed you. But then, I would allow you.

SHRI RAM NAIK: Sir, my first two items pertain to the Ministry of Industry and the hon. Prime Minister is in charge for it. I invite his kind attention.

We have announced different new policies, industrial policy, policies about Commerce, banking and finance. Even policies pertaining to small scale industry have been announced. But so far, the Government has not announced its policy about Khadi and Village Industry. This is an industry which goes into all villages and gives employment to so many persons. The Government must come out with its new policy on Khadi and Village Industry. It is very important because with the new industries which are coming up, if they manufacture those items which are being manufactured by the Khadi and Village Industry, probably there will be serious unemployment problem. So, I request the Government to clarify their policy about Khadi and Village Industry which is a job oriented industry.

Secondly, we have Khadi and Village Industries Commission that looks after the Khadi and Village Industry. Incidentally I am also the President of the Khadi and Village Industries Commission Karmachari union which is a recognised union by the Government of India. A lot of corruption is going on. We have already submitted a memorandum. Only on 20th March, 1992 in reply to my question, it has been agreed that five lakh woollen blankets have been supplied by Khadi and Village Industries Commission. Whereas the installed capacity or the manufacturing capacity of the entire industry is just one lakh, only three organisations from Dehradun are said to have manufactured so many blankets. M/s. Khadi Gramudyog S.S. Ltd., Majra, Dehradun has manufactured 2,67,036 blankets in one year. Another organisation, S.K. NUS Ltd., Dalanwala, Dehradun is reported to have manufactured

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**Introduced/moved with the recommendation of the President.

[Sh. Ram Naik]

76,335 blankets and another industry S.P. Memorial Kramudyog Society is said to have manufactured 43, 392 blankets. Can these small units manufacture so many blankets? What is happening is, there is 10 per cent rebate on woollen blankets.

Now these purchases are being made from outside blanket manufacturing mills and not from the Khadi & Village Industries units.

So, I request the Prime Minister to look into this matter carefully so that mill manufacturers do not grab the rebate which is allowed only to Khadi & village Industries units.

The third item about the drug policy. Many thousands of small scale units are manufacturing drugs under the "loan licence system". That has been discontinued. Because of that, we are not getting medicines. Nearly 6,000 factories are sick. To that extent, unemployment will increase.

My request is that the Government must come out with new policy on drugs so that the small scale factories manufacturing drugs can continue their production.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): I will look into all these things. It will be more or less shortly and about other individual cases, we will look into and make enquiries.

About the Khadi and Village Industries sector, I am not sure that there is any new policy to announce but if there is any correction to be made, or reorientation to be made, in view of the policy in the other sectors, we will look into and I will inform the Member.

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the

Consolidated Fund of India for the services of a part of the financial year 1992-93 be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 to 4 and the Schedule stand part of the Bill."

The motion was adopted.

Clause 2 to 4 and the Schedule were added to the Bill.

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.10 hrs.

[English]

APPROPRIATION BILL*, 1992

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for